1926

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# ASSAM SECRETARIAT.

PRIVATE SECRETARY'S DESTEE

File No.

Apptt. Department

Dy. Mar

Apptt. | Branch

8. Prags, Ver December 1920

Nes. 404-405 Pages 5 &£££

SUBJECT

Apptt. of Mr. Dentith as special Magistrate of the Khasi and Jaintia Mille Diebiots.

# ASSAM SECRETARIAT. PRIVATE SECRETARY SOFFICE.

File Ne.		Applet.	DEPARTMENT.
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Nos.	s, fer Da 404 - 40 s5		
SHEDEST			y.
Appte. of Mr. Dentith as Jaintia Hills Districts.	apecial #	legistrate of	the Khasi and
	e de la companya de l	**************************************	
References		DM	
Pel. A. Feb/12	= 65-74 (	(—10 P)	1

Pel. A. Feb/12 = 65-74 ( 10 P )
Pelice B. Sept/19 = 43-47 ( I P V.M. 45 )
Judl. B. Sept/19 = 58-61 ( I M 91 )

Aug/18 = 13-23 ( II J - 16)

Pelice 8. June/19 = 66-71 (  $\frac{IP}{VM}$  18 )

References to later Cases.

Nil.

1 1 25/6/79.

Amelianter 24/7/79

Please prepare in case it is required, a draft order appointing mr. Dentith a special Magistrate to try the case Emperier versus Granger under s.2 Regulation V of 1896

Sd/- E.K. Hhedes 9.2.20.

U.S.

A formal netification will perhaps be necessary in this a case. Had Mr. Denthith re-joined as the D.C. K. & J Hills no further notification would probably have been requised, as Secs. 22, 23, 38 (2) and 40 of the Chin Hils Regulations were extended to the K. & J Hills district in a restricted and modified form-vise notification No.784 P, dt. 9.10-11, page 54 of the mannual of the Lecal Rules.

A draft notification is put up and if necessary the L.R may be consulting

As the notification is is new of its kind it would be safer if the L.R. could see it before issue.

5d/-2.12.28.

L.R. U.O.

Will you kindly see erder prepage say whether the netification below would be in order.

> C.K. Rhedes. 9.10.20.

U.S.

In this case I think Section 2 of the original Regulation V of 1896 - Chin Hills Regulation - would not strictly speaking apply. This Regulation was extended to the Khasi and Jaintia Hills District by our Notn. No.784 P., dated the 9th Oct. 1911 published at page 54 of the Manual of Local Rules and Orders and hence this notification is our law on the subject. Under Clause 1 of this notification the D.C. has already get the power of a Superintendent under the original Regulation and in this particular case of Mr. Granger D.C. must have issued an order asking him to clear out of the Odstrict which Mr. Granger must have disabeyed and hence the necessity of instituting a case against him under Glause 2 of the said notification arises. Obviously the D.C. cannot himself try the man for disabedience of orders

Americans

Centd ....p/2...

ner any of the available efficers of the district can try this Case-CaxMaxxAxangerxiexRepresentlyxAxAxitishxExequent nor it is desirable to try this case— as Mr. Granger is apparently a British/ subject. It is, therefore, necessary to appoint a third efficer competent to try a British European subject and it is, therefore proposed that Mr. Dentith should be appointed. It will be noticed that Clause 2 of the notification mentions only " a Magistrate " and as the C.C. is empawared under the general provisions of the Criminal Prodedure Code to appoint any person a Magistrate and as Mr. Dentith is already a Magistrate of the First Class - thly during his epecial duty at the Secretariat his pagers are lying derment - ne special pawers need be given to Mr. Dentith whem the C.C. may appoint to be the Magistrate for the purposes of Clause 2 of the notification in respect of the case King Emperior Versus Mr. R. Granger." I think, therefore, that a netification in the terms of the draft I put up below might issue immediately if it cannot wait for the L.R. who is expected back here by this evening I understood that the matter was immedate.

> Sd/-10.12.20.

approved - The case is is likely to be held today send a capy at once to the D.C.

10.12.20.

Netfn. No.11703 A, dt. 10.12.20, and Meme Ne. 11704-06A, dt. 10.12.20 to Mr. A.W. Dentith, I.C.S., the D.C. K & J Hills, and the Cemr. Surma Valley and Hill Division.

M. Bug 79.

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## Notification.

### Dt. 10/32/20.

No.11788 A. - The 8.5. is pleased to appoint Mr. A.W.

Bentith, I.C.S., to be the Magistrate under Clause
2 of Natification No.784 P., dated the 9th October
1911 in respect of the case King Emperor versus
Mr. R. Granger.

Sd/- A.W. Bethem

Chief Secretary to the C.C.

Mema No.11704-06 A. dt. 10.12.28

Copy forwared to D.C. K & J Hills

Commissioner Surma Valley and Hill Division.

For

information ( Mr. Denthth has been informed direct.)

( ) to Cammr. enly.

By order etc.

, Sd/- C.K.R.

Under Secretary.

U.Bull 19.
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### NOTIFICATION.

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No.

A. In exercise of the powers rested in him by section 2 of the Chin Hills Regulation, 1896 (Regn. V of 1896), the Chief Commissioner hereby invests Mr. A.W. Dentith, I.C.S. a magestrate of the first Class new on special duty, with the powers of a Supdt. under the said Regulations for the strial of the case King-Emperor versus Granger in the district of the K & J Hills.

Chief Secretary to the Chief Commr. of Assam.

Meme.No.

Capy forwarded to Mr. A.W. Dentith, I.C.S., for information the Commr. S.V. & H. D.

( 2 Mr. Dentith has been informed direct.)

(para 2 to the commr. enly)

By Order of the Chief Commr. of Assam.

SHILLONG

The \_\_\_\_\_ 191

5d/- Devendra 9.12.20 Under Secretary to the Chief

Commr. of Assam.

M. h 28/6/29.